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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No.424 of 1989

This 25th day of February, 1994

Hon'ble Mr. J.P. Sharma, Member (J)
Hon'ble Mr. B.K. Singh, Member (A)

Nand Lal Passi,
S/o Late Shri Batnu Ram
2473, Hargolal Road,
Ambala Cantt.

..... Applicant

By Advocate: None present

VERSUS

Union of India, through
Secretary,
Ministry of Industry,
Government of India,
Department of Company Affairs,
New Delhi.

..... Respondents

By Advocate: None present

O R D E R (Oral)

(By Hon'ble Mr. J.P. Sharma, Member (J)

The case is on board since last more than a month. The applicant was dismissed from service as a result of departmental proceedings where certain misconduct was alleged against him. We reached the matter on three occasions when it was listed before the Bench but seeing that the order of dismissal has been passed we thought it proper that the applicant or his counsel be here. Either the applicant is not interested or his counsel has no information. So ~~no~~ one appears from the side of the applicant. In the facts and circumstances of the case and since the applicant has already crossed the age of superannuation, we do not want to dispose ^{of} this matter on merit but dismiss it for default and non-prosecution.

No order as to costs



(B.K. Singh)
Member (A)



(J.P. Sharma)
Member (J)